BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6903 of 2026

Sureshchand Pawar	:	Appellant
	Vs	
CPIO, SEBI, Mumbai	:	Respondent

ORDER

1. The appellant had filed an application (received by SEBI on April 15, 2026) under the Right to Information Act, 2005 ("**RTI Act**"). The respondent, by a letter dated April 23, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated May 21, 2026 (Reg. No. SEBIH/A/P/26/0029; received by the Office of Appellate Authority on May 26, 2026). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application has sought certain information relating to Nawan Salt Traders Association.

3. **Reply of the Respondent** – The respondent, in response to the application, advised the appellant to refer to his previous letter no. CPIO/BS/550 & 55/2024-2025 issued in respect to appellant's earlier applications in this regard. The respondent, in his previous letters, has informed that information sought by the applicant is regarding an unlisted company and does not come under the purview of SEBI. Notwithstanding the aforesaid, the respondent also informed that appellant's two physical applications dated June 26, 2024 received from Ministry of Finance, Department of Economic Affairs have been transferred by the respondent to Ministry of Corporate Affairs.

4. **Ground of appeal** – On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.

5. I have perused the application and the response provided thereto. The respondent, in his response, has categorically mentioned that the requested information does not fall within the purview of SEBI and hence, is not available with SEBI. In this context, I note that the Hon'ble Central Information Commission (**CIC)** in the matter of *Sh. Pattipati Rama Murthy vs. CPIO, SEBI* (Decision dated July 8, 2013), held: "… *if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit of the Appellant. There is simply no information to be given.*" The respondent has also informed that two of his previous similar applications pertaining to the aforementioned listed company were transferred to the Ministry of Corporate Affairs. Accordingly, I do not find any deficiency in the response of the respondent.

6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai
Date: June 23, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA